

seniority to join the CBI on deputation basis. Also, matter has been raised by Secretary (DoPT) in the meeting of State General Administration Department/Personnel Secretaries held on 08.09.2015.

- (xi) All the Recruitment Rules have already been revised as per requirement of CBI in 2013.

### **Complaints of irregularities and corruption**

256. DR. T. N. SEEMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware that several complaints relating to irregularities and corruption in all the Ministries/departments of the Central Government have been reported in the media during last two years and current year, if so, the Government's response thereto;

(b) the details of complaints received against the working of officers of the rank of Joint Secretary and above during the last two years and the current year;

(c) the details of action taken by Government against such guilty officers during the above period; and

(d) the steps being taken by Government for making the bureaucracy more accountable and transparent?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (d) The records pertaining to various irregularities and corruption in all the Ministries/ Departments of the Central Government are not maintained centrally. However, as per available information, the total number of complaints received in Central Vigilance Commission (CVC) during the last two years are as follows:

Year	Total number of complaints received
2013	31432
2014	62362
2015	29838

Complaints received in CVC are processed in terms of its Complaint Handling Policy. Guidelines regarding handling of complaints in Ministries/ Departments has also been issued by Department of Personnel & Training *vide* O.M. No. 104/76/2011-AVD.I dated 18.10.2013.

The Government has already taken several measures to make the bureaucracy more accountable and transparent. These include:

- (i) The Prevention of Corruption Act, 1988;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) Enactment of Lokpal and Lokayuktas Act, 2013;
- (iv) Enactment of Whistle-blowers Protection Act, 2011;
- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (x) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (xi) Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different States.

With a view to make the bureaucracy more accountable and transparent, the Government has recently issued instruction to all Ministries/ Departments to carry out periodical review under FR 56(j) and Rule 48 of CCS Pension Rules, 1972 and under Rule 16(3) of All India Services (Death-cum-Retirement Benefits) Rules, 1958.

Further, in order to ensure timely disposal of disciplinary cases and to maintain a mechanism for probity among Government servants, DoPT has recently issued instructions to all Ministries/Departments eliciting information pertaining to disciplinary cases in a standardized format for its monitoring.